

**GOVERNMENT OF INDIA  
AGRICULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:4653  
ANSWERED ON:23.04.2013  
MISLEADING PROGRAMMES ON PESTICIDES  
Yadav Shri Hukamdeo Narayan

**Will the Minister of AGRICULTURE be pleased to state:**

to the reply given to Unstarred Question No. 3973 on 18 December, 2012 regarding 'Use of Banned Pesticides' and state:

- (a) whether it has been indicated that the information provided by a private practitioner in 'Satyamev Jayate' is not proven on scientific basis;
- (b) if so, whether the Government is taking any action against such type of misleading programmes and advertisements due to which crops have been ruined for not using that pesticide on crops; and
- (c) if so, the action proposed to be taken by the Government to check such misleading advertisements against various pesticides and weedicides?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR)

- (a): The information provided by private practitioner in "Satyamev Jayate" was not substantiated and proven scientifically by him.
- (b) & (c): Ministry of Agriculture has been airing various advertisements and programmes for the benefit of farmers. These programmes remove doubts on usage of pesticides, fertilizers etc and make the farmers aware about judicious use of the same.

The Central and State Governments organize training programmes on safe and judicious use of pesticides to educate the farmers and to create awareness about ill effects of misuse of pesticides. The government is popularizing the strategy of Integrated Pest Management (IPM) through a Central Sector Scheme "Strengthening and Modernization of Pest Management Approach in India" which includes cultural, mechanical, biological and other methods of pest control and emphasizes safe and judicious use of pesticides. Government is promoting the use of bio-pesticides and these are registered/provisionally registered on simplified guidelines. The extension of validity period for manufacturing, sale and usages is given liberally to the provisionally registered bio-pesticide firms.

Registration Committee constituted under Section 5 of the Insecticides Act, 1968, registers safe and effective pesticides for use in the country after thoroughly evaluating the exhaustive scientific data and information submitted by the applicant. Pesticides are reviewed from time to time by technical experts and usage is permitted after giving due consideration to recommendations.